

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.206
(IB)-268/ND/2021
IA-2632/2021

IN THE MATTER OF:

Punjab National Bank

...

Applicant/Petitioner

Versus

M/s. Shri Vishnu Eatables(INDIA)Ltd. & Ors. ...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 18.08.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: S K Sharma, Advocate for Petitioner

ORDER

IA-2632/2021: Ld. Counsel appearing for the Applicant submitted that the Order dated 09.07.2021 shows that the said Order was passed in IA-2632/2021, whereas the said Order was passed in IB-268/ND/2021. He further submitted that by filing IA-2632/2021 the Applicant has simply brought some additional documents.

Considering the submissions and on perusal of the Order dated 09.07.2021, we notice that on the top of the Order sheet IB/268/2021 and IA-2632/2021 both the nos are mentioned but in the operative part of the Order, only the IA-2632/2021 is reflected. It appears to be a typographical error. So considering this, we hereby rectify the Order. The Order dated 09.07.2021 shall be read in IB-268/2021 in place of IA-2632/2021. We further notice that in place of Section 7 IBC, the Order mentions Section 9 IBC. The same is also hereby corrected and Section 9 will be read as Section 7.

So far as the IA-2632/2021 is concerned, the documents filed by the Applicant are placed on record in IB-268/2021.

With this, this IA stands closed.



Ld. Counsel for the Applicant submitted that notice sent through the speed post and notice sent on the E-mail ID of the Respondent is also not served. We permit the Petitioner to publish the notice in two newspapers, one in English and an other in Hindi circulated within the area, where the registered office of the Corporate Debtor is situated. Affidavit of service be filed within a week from today.

List the matter on 29.09.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)